

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal No(s). 9039/2011

COMMR.OF TRADE TAX,U.P.

Appellant(s)

VERSUS

M/S GOVIND VANASPATI P.LTD.

Respondent(s)

Date : 26/04/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Vinay Garg,Adv.
Mr. Vibhu Tiwari, Adv.
Mr. Ravi P. Mehrotra, Adv.

For Respondent(s)

Mr. Ranjan Kumar Pandey,Adv.
Mr. Vineet Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Affidavit of valuation has not been filed, despite opportunity having been granted nor parties have filed statement of case.

It is no more a mandate after the amendment in the Supreme Court Rules, 2013.

As such, Registry to process the matter for listing as per order dated 14.7.2015 with appropriate office report.

(PAWAN DEV KOTWAL)
Registrar